




**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 07.07.2017.

PRESENT: Hon'ble Member(J) Shri Ratakonda Murali

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CA 29/16, CA 30/16, CA 31/16 in CP 10/2008	IA 3/17 IN TP 11/16	Hearing	397/ 398	S.N. Harish & Anr. Vs Pods Biotech Pvt. Ltd. & 3 Ors.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
9.	Pallava R. Phno 8123837070	Respondent No. 1	
9.	ARUN KUMAR K.N Phn- 9845155737	petitioner	
9.	MOTHAMMED ALI AZAR	Respondent no.	

Counsel for petitioner is present. M/s. Malnad Law Associates have filed vakalat for the respondent company, the 1st respondent herein. Shri Pallava R. has also filed vakalat for R-1. Thus, two advocates have filed vakalat for R-1 Company stating that they are authorised to represent the 1st respondent company.

Therefore, I have heard both the advocates to decide who is competent and who is validly authorised by the Company to represent the Company in these proceedings. M/s. Malnad Law Associates have filed memo along with Annexures-1 to 3.

For passing necessary order as to who can represent the 1st respondent Company among the two advocates, list it on 02.08.2017.

Counsel for Petitioner has filed a memo along with information obtained from India Post website that service of notice on R-3 and R-4. R-3 and R-4 are called, absent, and are set ex-parte.


MEMBER (J)